

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :

(a) No, Sir.

(b) Does not arise.

**Irregularities in construction of L.I.G. flats in Vikaspuri**

8764. SHRI MEWA SINGH GILL :  
SHRI BALWANT SINGH  
RAMOOWALIA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government have received complaints to the effect that irregularities have been committed again in the construction of L.I.G. flats in Vikaspuri by Delhi Development Authority;

(b) if so, the facts in this regard;

(c) the number of other such complaints received by Government during the last three years; and

(d) the details of steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No such complaint has been received.

(b) to (d). The question do not arise.

[English]

#### Recognition of Trade Unions

8765. PROF. K. V. THOMAS : Will the Minister of LABOUR be pleased to state ;

(a) whether the criteria for recognised Trade Unions is uniform throughout the country;

(b) if not, the steps proposed to be taken to have a uniform code for recognising Trade Unions; and

(c) whether recognised trade unions only are proposed to be called by the concerned managements for labour negotiations and discussions ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) The 16th Session of Indian Labour Conference held in May, 1958 evolved a Code of Discipline in industry which includes the criteria for recognition of unions the text of which is given in the statement below. The criteria is uniform in respect of industrial establishments both in public and private sectors which have accepted the Code of Discipline. However, pattern of recognition contemplated in the Code of Discipline has been modified in certain instances as a result of bilateral agreements between the management and the unions in those establishments. In respect of undertakings which are outside the purview of Code of Discipline, the recognition of unions is done in accordance with the rules specifically framed for the purpose.

In Gujarat, Maharashtra, Madhya Pradesh and Rajasthan specific statutory provisions exist regarding recognition of unions and these over-ride the criteria under the Code.

(b) Does not arise.

(c) The Code of Discipline mentioned in (a) above lays down rights of recognized trade unions in the matter of entering into collective agreements with employers. However, some managements have constituted Joint Bipartite Negotiation Committees for the purpose of conducting various negotiations on which all the registered unions operating in those establishments are represented.

#### Statement

##### Criteria for recognition of Unions

1. Where there is more than one union, a union claiming recognition should have been functioning for at least one year after registration. Where there is only one union, this condition would not apply.